

Deaths in Police Custody

368. SHRIMATI SAROJ DUBEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the salient features of the recommendations made by the National Police Commission to eliminate custody deaths;

(b) whether these recommendation have been accepted and implemented by the government;

(c) if not, the reasons therefor; and

(d) the measures taken by the Government to provide modern investigation facilities and to train police personnel in adopting more sophisticated methods to minimise custody deaths?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) The National police commission inter-alia recommended that judicial inquiry should be mandatory in cases of complaints of deaths caused while in police custody.

(b) and (c). The recommendation is under examination.

(d) The Government of India have issued guidelines to the State Govts. from time to time to ensure that police personnel behave in a humane manner and that leged cases of police excesses are taken serious note of and dealt with firmly wherever they occur. The Government of India also provides financial assistance to the States for the purchase of scientific aids to investigation and training material. This would help police personnel adopt more sophisticated methods of investigation and thereby minimise custodial deaths.

[Translation]**Riots in Seelampur, Deini**

369. SHRI VILAS MUTIEMWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there were riots in Seelampur area of Delhi in May, 1992.

(b) if so, the reasons therefor;

(c) the number of persons killed and injured in the riots and the details of arrests made in this connection;

(d) whether illegal arms were used in the riots;

(e) if so, the places from where these arms were brought;

(f) whether these arms have since been seized by Delhi Police; and

(g) the measures being taken to prevent the recurrence of such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b) A Clash took place between the members of two communities of Old Seelampur area on the night of 15th May, 1992 over the vacation of a shop and the alleged rape of a minor girl belonging to a particular community by a boy belonging to another community.

(c) 5 persons were killed and 71 persons (including 21 policemen, injured. 103 persons were arrested in this connection.

(d) to (f). The Delhi Police have reported that a 315 rifle and a DBBL gun were used by persons other than the licensees. The licen-